

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting due for 22.01.2009 but actually held on 29.01.2009

The Meeting No. 43/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 22.01.2009 but actually held on 29.01.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 43/84-ALC3/2008 **MEETING DATE** : 22.01.2009

1		INDUSTRIES PVT.LTD.	22.01.2009	
	HQ File :01/84/050/00432/AM09/	RLA File :02/24/040/00222/AM09/	Lic.No/Date:0210122141 13.01.2009	Defer Date: 19.02.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 19.02.2009.			

Manual agenda cases

Case No. 572	M/s Uniworth Textiles Ltd. Kolkata
NC 43/09 dt. 22.01.2009	F.No. 01/84/162/648/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0210103166 dated 16.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments.

The case stands deferred for re-listing on 19.02.2009.

Case No. 573	M/s Reflexions Narayani Impex Pvt. Ltd. Kolkata
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/213/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210112958 dated 29.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee in its meeting to be held on 26.02.2009 in respect of all advance authorizations issued to the applicant firm for this similar export product. The case stands deferred for

re-listing on 26.02.2009.

Case No. 574	M/s Vigneshwara Exports Ltd., Mumbai
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/271/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0310473529 dated 06.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as regards imported item, there is no further process thereon. The Committee also perused the definition of 'Manufacture' given in Para 9.37 of Foreign Trade Policy and found that re-packing would be considered as manufacturing. However, it was felt that imported item is not merely re-packed as other finished items are also added to this. It was also noted that firm have referred their earlier case of 2005 and ALC decision on identical case in meeting No. 27/84 dated 06.10.2005, HQ. File No. 01/84/50/396/AM06 against A/A No. 0310347226 dated 13.09.2005. In view of the above Committee decided to link the above referred HQ. File with this case before taking final decision in the matter. The case stands deferred for re-listing on 19.02.2009.

Case No. 575	M/s Ram Coir Mills, Kerala
NC 43/09 dt. 22.01.2009	F.No. 01/84(85)/50/53/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 1010027064 dated 03.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the similar item manufacturer firm by allowing 3% wastage on the item of import. The weight of Plastisole per Sq mtr. should match in the export and import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 576	M/s Richa & Co., New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/833/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510179900 dated 31.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and gone through the CAD, CAM, Sketch, drawing and details submitted by firm. The Committee after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

- (i) Size-wise specification mentioned on both the export item in the NC minutes of meeting held on 10.08.2006 may be deleted and Style No. mentioned in export item No. 2 i.e 5066 may be amended to read as 5067.
- (ii) The Qty. of both the item of import allowed earlier i.e 3.04 Sq mtr/Pc may be amended to read as 3.70 Sq mtrs./Pc for the item of import.
- (iii) The four months condition as per Public Notice No. 37 dated 23.08.2007 in submission of reply is condoned in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 577	M/s Richa & Co., New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/779/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510178178 dated 06.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and gone through the CAD, CAM, Sketch, drawing and details submitted by firm. The Committee after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

- (i) The Qty. of item of import may be allowed as applied for by the firm in this case.
- (ii) The four months condition as per Public Notice No. 37 dated 23.08.2007 in submission of reply is condoned in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 578	M/s Richa & Co., New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/778/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510178177 dated 06.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and gone through the CAD, CAM, Sketch, drawing and details submitted by firm. The Committee after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as

detailed below: -

- (i) The Qty. of item of import may be allowed @ 3.65 Sq mtrs./Pc as against earlier @ 3.15 Sq mtrs./Pc.
- (ii) The four months condition as per Public Notice No. 37 dated 23.08.2007 in submission of reply is condoned in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 579	M/s Richa & Co., New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/623/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510171691 dated 12.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant case file to DC (MSME) for their examination and comments.

The case stands deferred for re-listing on 19.02.2009.

Case No. 580	M/s Richa & Co., New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/485/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510168806 dated 19.10.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

this case has already been cleared by NC in its meeting held on 02.10.2008 as per written comments of DC (MSME). It was therefore decided to resend the said decision of NC to R.A as well as firm for necessary action.

Case No. 581	M/s Reflexions Narayani Impex Pvt. Ltd. Kolkata
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/272/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210113394 dated 10.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee in its meeting to be held on 26.02.2009 in respect of all advance authorizations issued to the applicant firm for this similar export product. The case stands deferred for re-listing on 26.02.2009.

Case No. 582	M/s Reflexions Narayani Impex Pvt. Ltd. Kolkata
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/130/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210112088 dated 06.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee in its meeting to be held on 26.02.2009 in respect of all advance authorizations issued to the applicant firm for this similar export product. The case stands deferred for re-listing on 26.02.2009.

Case No. 583	M/s Radhamani Exports Ltd, Bangalore
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/83/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0710052026 dated 18.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant details and decided to ratify the

advance authorizations issued in this case as per written comments of TC, Mumbai conveyed vide their letter No. 18/2792/07/EPH dated 01.10.2007 as detailed below: -

Export Product	Import Item	Qty. allowed
100% cotton mens full sleeve shirts	100% cotton peached fabric colour 6000, 7073,8022, 32X32, 100X80, 57/58" width, GSM-130+/-10%	2.89 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 584	M/s Torpedo Shoes (P) Ltd. Kanpur
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/126/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610013344 dated 07.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 12.02.2009.

Case No. 585	M/s RBR Garments (P) Ltd., Tirupur
NC 43/09 dt. 22.01.2009	F.No. 01/84/162/745/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 3210036020 dated 21.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for another personal hearing before Norms Committee in its meeting to be held on 26.02.2009 as requested by the applicant firm. The case stands deferred for re-listing on 26.02.2009.

Case No. 586	M/s Reflexions Narayani Impex Pvt. Ltd. Kolkata
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/255/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 0210115958 dated 11.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee in its meeting to be held on 26.02.2009 in respect of all advance authorizations issued to the applicant firm for this similar export product. The case stands deferred for re-listing on 26.02.2009.

Case No. 587	M/s RSWM Ltd. Bangalore
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/497/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No. 0710049951 dated 05.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in NC meeting held on 22.05.2008, indeed, the input output norms for second export item were not fixed. The Committee felt that it appears that ALC decision would be based on cue from SION. It was also observed that in this case applicant firm have neither given CAD, CAM, Laymarker and calculation sheet nor justifying the requirement of inputs. Further, firm have not mentioned justification for requirement of each inputs (export item-wise) i.e which item of import is used for which item of export. In view of this, Committee decided to advise the firm to furnish CAD, CAM, Laymarker and calculation sheet alongwith justification for requirement of each inputs to reconsider this case. The case stands deferred for re-listing on 05.03.2009.

Case No. 588	M/s Techno Flex Industries, Mysore
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/113/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0710057150 dated 25.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and gone through the representation submitted by the firm for rectification of error in the earlier minutes of NC meeting held on 09.10.2008. The Committee after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided

to ratify the Advance Authorization issued in this case as per recommendations of DIPP as detailed below: -

- (i) The item of import at S.No.1 i.e Cellulose Insole Board sheets (size 1X1.50M, thickness-1.5 MM to 1.75 MM) may be allowed 37714.50 Sq mtrs.
- (ii) The item of import at S.No.2 i.e Cellulose Insole Board sheets (size 1.05 X1.56M, thickness-1.80 MM) may be allowed 21181 Sq mtrs.
- (iii) In the description of export product, the following should be added, “both the export products together should contain 37714.50 Sq mtrs. Cellulose Insole Board sheets and 21181 Sq mtrs. of Shank board sheets.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 589	M/s Meenakshi India Ltd. Chennai
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/213/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0410099371 dated 24.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant details and after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

- (i) As regards item of export No. 1 – since no CAD/CAM, Laymarker, calculation sheet and justification has been given, the item of import may be disallowed and deleted.
- (ii) As regards item of export No. 2 – since the requirement is within 7 ½ % of the Qty. as allowed as per SION, J- 292 (In terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008.), the item of import may be allowed as applied for.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 590	M/s Indian Emporium, Ernakulam
NC 43/09 dt. 22.01.2009	F.No. 01/84/162/404/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 1010031082 dated 26.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the similar item manufacturer firm by allowing 3% wastage on the item of import. The weight of Plastisole per Sq mtr. should match in the export and import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 591	M/s Ganesh Polytex Ltd., Kanpur
NC 43/09 dt. 22.01.2009	F.No. 01/84162/557/AM-05/DES-V
Ratification of input output norms against Advance Authorization No. 0610014389 dated 14.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of

technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 5% wastage subject to clearance from Policy angle with regard to admissibility of import items viz, waste of polyester staple fibre, polyester waste, Tow waste etc.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 592	M/s Model Exims, Kanpur
NC 43/09 dt. 22.01.2009	F.No. 01/84/162/1236/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0610011659 dated 17.01.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that earlier NC had decided this case as per SION, G-45 and other three cases (I. Advance Authorization No. 0610011762 dated 23.02.2007, II. Advance Authorization No. 0610012156 dated 27.07.2007 and III. Advance Authorization No. 0610012285 dated 10.09.2007) of applicant firm as per SION, G-45 and G-7. Now, firm have represented that as per SION, G-45, Processing Chemicals are not permissible, whereas they have asked for the same against the A/A in question. The Committee recalled that a Public Notice No. 82(RE: 2008)/2004-2009 dated 17.09.2008 has been issued for computation of requirement of processing chemicals on 17.09.2008. In view of this, Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify all the Advance authorization Nos. referred above issued to the firm as per Public Notice No. 82(RE: 2008)/2004-2009 dated 17.09.2008 for allowing Processing Chemicals.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 593	M/s Orient Fashion Exports (India) Pvt. Ltd, New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/295/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510226754 dated 03.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 594	M/s Chelsea Mills, New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/546/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510200791 dated 12.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee in its meeting to be held on 19.02.2009 alongwith justification and details. The case stands deferred for re-listing on 19.02.2009.

Case No. 595	M/s Chelsea Mills, New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/157/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510158636 dated 30.05.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith details submitted by the firm and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- (i) Against export item No. 1 and 2, the Qty. of import item No. 1 and 10 may be enhanced from 1.84 Sq mtrs/Pc to 2.06 Sq mtrs./Pc and from 1.91 Sq mtrs/Pc to 2.06 Sq mtrs./Pc respectively.
- (ii) Against export item No. 1, the Qty. allowed earlier for the import item No. 10 i.e 0.25 Sq mtr/Pc, Committee felt that the same is adequate. Hence, no change is possible. Further, as regards width condition, Committee decided to remove the same from the description.
- (iii) Trims & Embellishments may be allowed on net to net basis.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 596	M/s Chelsea Mills, New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/153/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510900258 dated 14.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith details submitted by the firm and observed that firm have exported 17056 Pcs (export product No. 2) instead of 15420 Pcs against the A/A in question. Therefore, Committee in consultation with the representatives of technical authorities present in the meeting decided to advise R.A to finalise the case on pro-rata basis.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 597	M/s Chelsea Mills, New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/162/600/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510205902 dated 06.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee in its meeting to be held on 19.02.2009 alongwith justification and details. The case stands deferred for re-listing on 19.02.2009.

Case No. 598	M/s Chelsea Mills, New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/162/721/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510175918 dated 07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith details submitted by the firm and in consultation with the representatives of technical authorities present in the meeting decided to delete size-wise specification mentioned in the description of export item in the Minutes of earlier decision of Norms Committee.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 599	M/s Frontier Textile Pvt. Ltd., Kolkata
NC 43/09 dt. 22.01.2009	F.No. 01/84/162/374/AM-08/DES-V

Ratification of input output norms against Advance Authorization No. 02101011624 dated 15.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/62/2008-09/Hosy. dated 22.12.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Industrial workwear-Bib Trousers (1000 Pcs)	Nylon Cordura fabric 500D P/D Tefflon Cire	0.57 Sq mtrs/Pc
Industrial workwear-short jacket (1400 Pcs)	Nylon Cordura fabric 500D P/D Tefflon Cire	0.60 Sq mtrs/Pc
Industrial workwear-Trousers (2400 Pcs)	Nylon Cordura fabric 500D P/D Tefflon Cire	0.54 Sq mtrs/Pc
Industrial workwear-Trousers (5600 Pcs)	Nylon Cordura fabric 500D P/D Tefflon Cire	0.30 Sq mtrs/Pc
Industrial workwear-Bib Trousers (1200 Pcs)	Nylon Cordura fabric 500D P/D Tefflon Cire	0.30 Sq mtrs/Pc
Industrial workwear-coverall (1200 Pcs)	Nylon Cordura fabric 500D P/D Tefflon Cire	0.30 Sq mtrs/Pc
Industrial workwear-jackets (3500 Pcs)	500D cordura fabric	0.45 Sq mtrs/Pc
Industrial workwear-Trousers (4750 Pcs)	500D cordura fabric	0.30 Sq mtrs/Pc
Industrial workwear-Trousers (2500 Pcs)	500D Nylon fabric	0.75 Sq mtrs/Pc

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 600	M/s JCT Ltd, Phagwara
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/216/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010056679	

dated 13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and perused the report submitted by the team, who visited the unit of the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export item	Import item	Qty. allowed
Textile fabrics with Pyrovatex fire retardant finish	Pyrovatex (R) CP New (90-95% solid content)	@ 288 grms per Kg content of the export product.

As regards firm's request for fixation of SION for this product, Committee decided to advise the firm to process their proposal through their Export Promotion Council, who will send Industry data of last three years of 4-5 different firms engaged in the same manufacturing process for further consideration.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 601	M/s JCT Ltd,. Phagwara
NC 43/09 dt. 22.01.2009	F.No. 01/84/162/380/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3010057092 dated 15.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and perused the report submitted by the team, who visited the unit of the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export item	Import item	Qty. allowed
Textile fabrics with Pyrovatex fire retardant finish	Pyrovatex (R) CP New (90-95% solid content)	@ 288 grms per Kg content of the export product.

As regards firm’s request for fixation of SION for this product, Committee decided to advise the firm to process their proposal through their Export Promotion Council, who will send Industry data of last three years of 4-5 different firms engaged in the same manufacturing process for further consideration.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 602	M/s Orient Fashion Exports (India) Pvt. Ltd, New Delhi
NC 43/09 dt. 22.01.2009	F.No. 01/84/50/296/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510226758 dated 03.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 26.02.2009.

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